

in Writ Petition (Criminal) No. 156 of 2016 has endorsed the Scheme and has also directed that the Union of India as well as States and Union Territories shall enforce the Witness Protection Scheme, 2018 in letter and spirit and that it shall be the 'law' under Article 141/142 of the Constitution, till the enactment of suitable Parliamentary and/or State Legislations on the subject.

Organisations banned under UAPA

2308. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of organisations that were banned under the Unlawful Activities (Prevention) Act (UAPA) during the last three years along with the reasons therefor;

(b) the details of citizens detained under UAPA during the last three years along with the reasons therefor;

(c) whether Government has removed any organisation from the list of banned organisations under the UAPA during the last three years, if so, the details thereof and the reasons therefor; and

(d) whether Government has released any citizen detained under UAPA in the last three years, if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) In exercise of the powers vested in the Central Government under Section 3 of the Unlawful Activities (Prevention) Act, 1967 (UAPA), the Government, on being satisfied that the organisations have become Unlawful, has declared the following Organisations as Unlawful Associations during the last three years:—

- (i) Islamic Research Foundation (IRF)
- (ii) National Liberation Front in Tripura (NLFT)
- (iii) All Tripura Tiger Forum (ATTF)

In exercise of powers vested in the Central Government under Section 35 of UAPA, the Government on being satisfied that the organisation is involved in terrorism, has added the following organisations to the First Schedule of UAPA during the last three years:—

- (i) Al-Qaida in Indian Sub-continent (AQIS) and all its manifestations.
- (ii) Islamic State in Khorasan Province (ISKP)/ISIS Wilayat Khorasan/Islamic State of Iraq and the Sham-Khorasan (ISIS-K) and all its manifestations.

(iii) The Khalistan Liberation Force and all its manifestations

(b) The National Investigation Agency (NIA) has arrested 418 accused persons under UAPA during the last three years. However, the States Police also detain accused persons under UAPA, the details of which are not maintained by the Central Government.

(c) No, Sir.

(d) The Government has not released any person detained under UAPA. However, the data of persons detained under UAPA and released on the order of the competent courts is not maintained by the Government.

Ration allowance of personnel of security forces

2309. DR. SANTANU SEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the daily ration allowance of personnel of Central Security Forces and when was it last revised; and

(b) whether Government has any data on the causes of non-combat deaths of security forces personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) The rate of daily Ration Money Allowance for Central Armed Police Forces Personnel is ₹ 97.85 per day. The rate was last revised *vide* order dated 07.08.2017.

(b) The CAPFs reported that Illness, Accident, Suicide etc. are some of causes of non-combat deaths of Security Forces personnel.

Benefits to paramilitary forces at par with defence forces

2310. SHRI SANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has announced in the media on 29th September, 2018 that the benefits available to defence personnel will be given to Central Armed Police Forces (CAPF) *i.e.* CRPF, BSF, ITBP, SSB (Sashastra Seema Bal), Assam Rifles and CISF at par;

(b) when was it announced in the media; and

(c) why notification has not been issued so far and the reasons for delay?